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ITEM NO.204 COURT NO.2 SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5625/2007

(From the judgement and order dated 23/07/2007 in CRLM No.32515/2006 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

IQBAL SINGH NARANG & ORS. Petitioner(s)

VERSUS

VEERAN NARANG Respondent(s)

(With appln(s) for stay and office report)
(For final disposal)

Date: 16/09/2011 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. Vivek Jain, Adv.
Mr. Vikas Mehta, AOR

For Respondent(s) Mr. Ujjal Singh, Adv.
Mr. J.P. Singh, Adv.
Mr. Parvinderjit Singh, Adv.
Mr. R.C. Kaushik, AOR

UPON hearing counsel the Court made the following
O R D E R

Not today.

(Chetan Kumar)
Court Master

(Juginder Kaur)
Assistant Registrar